

**IN THE HIGH COURT OF MADHYA PRADESH**

**AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE ANIL VERMA**

**ON THE 25<sup>th</sup> OF NOVEMBER, 2022**

**MISC. CRIMINAL CASE No. 54176 of 2022**

**BETWEEN:-**

1. ANIS @ ANIL S/O SITU DAMOR, AGED ABOUT 35 YEARS, OCCUPATION: AGRICULTURIST, R/O BHOOT FALIYA TEH. RANAPUR, DISTRICT JHABUA (MADHYA PRADESH)
2. RAJESH S/O KHELSINGH DAMOR, AGED ABOUT 20 YEARS, OCCUPATION: LABOUR, R/O BHOOT FALIYA TEHSIL RANAPUR DISTRICT JHABUA (MADHYA PRADESH)
3. THANU S/O BHAVSINGH, AGED ABOUT 20 YEARS, OCCUPATION: LABOUR/ AGRICULTURIST, R/O CHAYANSEMALKHEDI, TEHSIL RANAPUR, DISTRICT JHABUA (MADHYA PRADESH)

**.....APPLICANTS**

***(SHRI AKASH RATHI, LEARNED COUNSEL FOR THE APPLICANTS)***

**AND**

**THE STATE OF MADHYA PRADESH  
STATION HOUSE OFFICER  
THROUGH POLICE STATION**

**RANAPUR, DISTRICT JHABUA  
(MADHYA PRADESH)**

**.....RESPONDENT**

**(SHRI BHUVAN DESHMUKH, LEARNED GA APPEARING ON  
BEHALF OF ADVOCATE GENERAL)**

*This application coming on for hearing this day, the court  
passed the following:*

**O R D E R**

After arguing for some time, learned counsel for the applicants prays for withdrawal of the present bail application.

Accordingly, the second repeat bail application preferred under Section 439 of Cr.P.C. is dismissed as withdrawn.

Certified copy as per rules.

**(ANIL VERMA)  
J U D G E**